

ITEM NO.103

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 329-330/2004

GHAZI SAADUDDIN

Appellant(s)

VERSUS

STATE OF MAHARAHSTRA THR. SECY & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH

C.A. No. 327/2004 (IX)
(Three Judges Bench Matter)C.A. No. 328/2004 (IX)
Three Judges Bench Matter)C.A. No. 324-325/2004 (IX)
(Three Judges Bench Matter)

W.P.(C) No. 180/2004 (PIL-W)

W.P.(C) No. 94/2005 (PIL-W)

C.A. No. 2429-2430/2005 (IX)
(Three Judges Bench Matter)

W.P.(C) No. 625/2005 (PIL-W)

W.P.(C) No. 47/2006 (X)

SLP(C) No. 38003/2013 (XII)

W.P.(C) No. 13/2008 (PIL-W)

W.P.(C) No. 579/2009 (PIL-W)

W.P.(C) No. 109/2011 (PIL-W)

W.P.(C) No. 259/2012 (PIL-W)

W.P.(C) No. 693/2017 (PIL-W)

W.P.(C) No. 15/2020 (PIL-W)
IA No. 7387/2020 - DISCHARGE OF ADVOCATE ON RECORD)

W.P.(C) No. 395/2020 (X)

W.P.(C) No. 1454/2019 (X)
(IA No. 76046/2021 - DELETING THE NAME OF RESPONDENT)

W.P.(C) No. 1553/2019 (X)

W.P.(C) No. 36/2020 (PIL-W)
(FOR ADMISSION)

Date : 30-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. Shivaji M. Jadhav, AOR
 Mr. Brij Kishore Shah, Adv.
 Mr. Adarsh Kumar Pandey, Adv.
 Ms. Shivani Ranutela, Adv.
 Ms. Apurva, Adv.

 Mr. Sanjay Jain, AOR

 Mr. M. C. Dhingra, AOR

 Mr. Prashant Bhushan, AOR
 Ms. Rashmi Singh, Adv.

 Mr. Mohd. Irshad Hanif, AOR

 Ms. Chandan Ramamurthi, AOR

 Mr. M.M. Kashyap, AOR
 Ms. Poonam Seth, Adv.
 Ms. Swati jain, Adv.
 Md. Imran kashif, Adv.
 Mr. Saraswat Ilin, Adv.
 Mr. Mushtak Ahmad, Adv.

 Dr. M.P. Raju, Adv.
 Mr. Ashwani Bhardwaj, AOR

 Mr. V.N. Raghupathy, AOR

 Mr. Subrat Birla, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

 Mr. P.I. Jose, AOR
 Mr. Jenis Francis, Adv.
 Mr. Ravi Sagar, Adv.

Mrs. Swarupama Chaturvedi, AOR

Mr. M.A. Chinnasamy, AOR
 Mr. C. Rubavathi, Adv.
 Mr. M. Veera Ragavan, Adv.
 Mr. C. Raghavendran, Adv.
 Mr. V. Senthil Kumar, Adv.

Mr. Thomas Franklin Caesar, Adv.
 Mr. S. Gowthaman, AOR
 Ms. Anastasia Gill, Adv.
 Ms. M. Venmani, Adv.
 Mr. Milind Singh, Adv.
 Mr. Rahul Mohod, Adv.
 Mr. Sanjay Saini, Adv.
 Mr. Raunak Vuttsya, Adv.
 Mr. Manoj Selvaraj, Adv.

Mr. Chand Qureshi AOR
 Dr.P.B.Reddy, Adv.
 Ms.Patanam Shyla, Adv
 Ms.C.S.Hema, Adv.
 Mr.Bharat Singh, Adv.
 Mr.Chandan Kumar Mandal, Adv.
 Mr.Salman Khan, Adv.
 Dr.Ramkishor Choudhary, Adv.

For Petitioner(s)/
 Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
 Ms. Hetvi Patel, Adv.
 Mr. Satya Mitra, AOR

For Respondent(s) Mr. R. Venkatramani, Sr. Adv.
 Mr. Shaswat Parihar, Adv.
 Mr. Shubhendu Anand, Adv.
 Mr.A. Raghunath, AOR

Mr. R.K. Raizada, Sr. Adv.
 Ms. Ankita Choudhary, Adv.
 Mr. Mehul, Adv.
 Mr.A. Raghunath, AOR

Mr. Vinay navare, Sr. adv.
 Mr. Ankit Raghu, Adv.
 Mr. Amit Sharma, Adv.
 Ms. Himadri Haksar, Adv.
 Mr.A. Raghunath, AOR

Mr. Shivaji M. Jadhav, AOR

Mr. S.C. Birla, AOR

Mr.Tushar Mehta, Ld SG

Mr. K .M.Nataraj, Ld Asg
Mr. Vikramjit Banerjee, Ld Asg.
Mr. Vikrant Yadav, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Apoorva Kurup, Adv.
Mr. Ankur Talwar, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Chitransh Sharma, Adv.
Mr. A.K. Sharma, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Aman Vachhar, Adv.
Mr. Dhiraj, Adv.
Mr. Ashutosh Dubey, Adv.
Mrs. Anshu Vachher, Adv.
Mr. Abhishek Chautan, Adv.
Mr. P.N. Puri, AOR

Mr. S. P. Sharma, AOR

Mr. B. Krishna Prasad, AOR

Mr. R. Venkatramani, Sr. Adv.
Mr. Vinay Navare, Sr. Adv.
Mr. Machiketa Joshi, Adv.
Mr. Praneet Pranav, Adv.
Mr. Amit Sharma, Adv.
Ms. Himadri Haksar, Adv.
Mr. Santosh Kumar, Adv.
Mr. R.C. Kohli, AOR

Ms. Bina Madhavan, Adv.
Ms. Rao Vishwaja, Adv.
For M/S. Lawyers Knit & Co, AOR

Mr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal
Mr. Durgesh Gupta, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR

Ms. Bharti Tyagi, AOR

Applicant-in-person

Mr. G. N. Reddy, AOR

Mr. Bhaskar Y. Kulkarni, AOR

Ms. K.V. Bharathi Upadhyaya, AOR

Dr. Nafis A. Siddiqui, AOR

Mr. Shekhar Kumar, AOR

Mr. Santosh Paul, Sr. Adv.
Dr. Joseph Aristotle S., AOR
Mr. S. rumnong, Adv.
Mr. Jaiwant Patankar, Adv.
Ms. Lisq John, Adv.

Mr. Mohd. Irshad Hanif, AOR
Mr. Aarif Ali Khan, Adv.
Mr. Rizwan Ahmad, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Amar Kumar Raizada, Adv.
Mr. Mohit Kumar, Adv.
Mr. parvej Khan, Adv.
Mr. Aslam, Adv.
Mr. Salim Khan, Adv.

Ms. Kumud Lata Das, AOR
Mr. harsh Ajay Singh, Adv.

Mr. Tushar Mehta, Ld. S.G.
Mr. K.M. Nataraj, Ld. ASG
Ms. Madhvi Divan, Ld. asg
Mr. Vikrant Yadav, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Apoorva Kurup, Adv.
Ms. Nidhi Khanna, Adv.
Ms. Shradha Deshmukh, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Chitransh Sharma, Adv.
Mr. Amrish Kumar, AOR

Mr. S. Niranjan Reddy, Sr. Adv
Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv,
Mr. Shaik Mohamad Haneef, Adv.
Mr. T. Vijaya Bhaskar Reddy, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. K.V. Girish Chowdary, Adv
Ms. Akhila Palem, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Sahil Raveen, Adv.

Mr. Sridhar Potaraju, Adv.
Ms. Anikita Sharma, Adv.
Ms. Shivwani T., Adv.
Mr. Rajat Srivastava, Adv.

Mr. Sridhar Potaraju, Adv.
Mr. Malak Bhatt, Adv.
Mr. Sandeep Singh, Adv.
Mr. Ayush Anand, Adv.
Mr. A. Raghunath, AOR

Mr. Nachiketa Joshi, Adv.
Mr. Praneet Pranav, Adv.
Mr. Santosh Kumar, Adv.
Mr. Rahul Thanwani, Adv.
Mr. A. Raghunath, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of the name of the respondent(s) is allowed at the risk and responsibility of the petitioners in WP(Civil) No. 1454/2019.

Application for discharge of Advocate on Record is allowed in WP(Civil) No. 15/2020.

Learned Solicitor General submits that he would like to place on record the current position/ stand on the issue in question which deals with the prayer for extension of claim of reservation from Dalit communities to other religions other than the ones specified. On his request, three weeks' time is granted.

Learned counsel for the petitioners/appellants state that they will file a response if any, within a week thereafter.

We put to learned counsel for parties that three weeks means 21 days and one week means 7 days!

Learned counsel for parties to file a short synopsis running into not more than three pages each at least three days before the next date.

List on 11.10.2022.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)